

DETAILS OF EQUITY HOLDINGS OF INSURERS

PART A:

PARTICULARS OF THE SHAREHOLDING PATTERN OF THE _____ INSURANCE COMPANY, AS AT QUARTER ENDED _____

Sl. No.	Category	No. of shares held	% of sharehold ings	Paid up equity (Rs. in lakhs)	Shares pledged or otherwise encumbered	
					Number of shares(V)	As a percentage of (VI) = (V)/ (III)*100
(I)	(II)	(III)	(IV)	(V)		
1.	Promoters*					
(a)	–Indian Promoters Individuals: (Names of major shareholders) Bodies Corporate: (i) (ii) (iii)					
(b)	–Foreign Promoters Individuals: (Names of major shareholders) Bodies Corporate (i) (ii) (iii)					
2.	Persons acting in Concert (Please specify)					
	Total					

Footnote: At 1(a) and (b) above, the names of individuals and bodies corporate must be specifically and separately mentioned.

*As defined under clause 2(g) of the regulations for registration of Indian insurance companies.

Cont'd.....

PART (B):

PARTICULARS OF THE SHAREHOLDING PATTERN IN THE INDIAN PROMOTER COMPANY(S) AS INDICATED AT (A) ABOVE.

Name of the Indian Promoter: _____

(Please repeat the tabulation in case of more than one Indian Promoter)

Sl. No.	Category	No. of shares held	% of shareholdings	Paid up equity (Rs. in lakhs)	Shares pledged or otherwise encumbered	
					Number of shares (V)	As a percentage of (VI) = (V)/(III)*100
(I)	(II)	(III)	(IV)			
I	Promoters' holding					
I(a)	Promoters –Indian Promoters Individuals: (Major holdings) Bodies Corporate: (i) (ii) (iii)					
I(b)	–Foreign Promoters Individuals: (Major holdings) Bodies Corporate (i) (ii) (iii)					
	Sub-Total					
II	Non Promoters'					
1.	Holding					
a.	Institutional Investors					
b.	Mutual Funds and UTI Banks, Financial Institutions, Insurance Companies					
c.	(Central/State					

2.	Government/Non-					
a.	Government					
b.	Institutions)					
c.	FII:#					
c.1	FII belonging to foreign promoter					
c.2	FII - others					
d.	Others:					
e.	Private Corporate					
f.	Bodies					
g.	Indian Public					
h.	NRIs					
	OCBs\$					
	i. OCBs belonging to foreign promoter					
	ii. OCBs- others					
	FII belonging to foreign promoter					
	FII - others					
	Employees					
	Trusts					
	Directors					
	(independent Director)					
	NSDL TRANSIT POSITION					
	Sub-Total					
	Grand Total					

Footnotes:

- 1. At I 1 (a) & (b) of Part B above, the names of individuals and bodies corporate must be specifically and separately mentioned.**
- 2. Insurers are required to highlight the categories which fall within the purview of clause 11(iii) of the Regulations for registration of Indian insurance companies.**

Please specify the names of the FIIs, indicating those FIIs which belong to the Group of the Joint Venture partner of the Indian insurance company.

\$ Please specify the names of the OCBs, indicating those OCBs which belong to the Group of the Joint Venture partner of the Indian insurance company.

CERTIFICATION

- 1. Certified that the details of the equity holding of the foreign partner (and its subsidiaries and nominees) of the Indian insurance company, in the Indian promoter as provided for in clause 11 (1)(iii) of the IRDA (Registration of Indian Insurance Companies) Regulations have been indicated in Part B of the Statement.**
- 2. Further certified that the above information is correct and complete, and reflects the true position.**

(Signature)
Chief Executive Officer

Date:

Place: